

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. NO.817/2000

New Delhi this the 13th day of December, 2000

(7)

Hon'ble Shri V.K. Majotra, Member (A)
Hon'ble Shri Shankar Raju, Member (J)

1. Statistical & Scientific Employees Association, Central Water Commission, (Recognised by Govt. of India), Central Water Commission, Ministry of Water Resources, Sewa Bhawan, R.K. Puram, New Delhi-110066. (Hydrometeorological Staff are the members)
2. Shri B.S. Madnavat
3. Shri S. Venkataraman
4. Shri Chottee Lal
5. Shri Anil Kumar
6. Shri S.C. Meena
7. Shri Bikram Bhagat
8. Shri R.K. Agarwal
9. Shri A.P. Khanna
10. Shri S.C. Ghatak
11. Shri Ram Kishore
12. Shri Jaipal Singh
13. Shri V.K. Nirula
14. Shri Munna Lal
15. Shri Sudarshan Singh
16. Smt. Rajkumari Karwal
17. Shri A.K. Das
18. Sh. Raj Singh, PAC (HM), RMCD, W.C. -Applicants
New Delhi.

(All the above and others members of the Association are working in the field offices and Headquarters of the Central Water Commission, Sewa Bhawan, R.K. Puram New Delhi-110066).

(By Advocate: Shri K.L. Bhandula)

Versus

1. Union of India through
Secretary to the Govt. of India
Ministry of Water Resources, Shram Shakti Bhawan,
New Delhi-110001.
2. The Chairman,
Central Water Commission,
Sewa Bhawan, R.K. Puram,
New Delhi-110066.
3. Secretary to the Govt. of India,
Ministry of Finance (Department of Expenditure),
(Implementation Cell-Fifth Pay Commission),
North Block, New Delhi-110001.

-Respondents

(By Advocate: Shri Vinod Kumar proxy for
Shri Rajinder Nishchal)

ORDER (Oral)

Shri V.K. Majotra, Member (A)

(8)

Heard the learned counsel of both sides.

2. The applicants and their Association are aggrieved that their representation on the subject of anomalies between the revised pay scale of Hydromet Staff of the C.W.C (i.e., Extra Assistant Director (Hydromet), Senior Professional Assistant (Hydromet) and Professional Assistant (Hydromet) in Central Water Commission and their counter-part in India Meteorological Department have remained undisposed for more than six months resulting in monthly financial loss and leading them to litigation. Learned counsel of the applicants contended that the applicants and their Association would be satisfied if the respondents are directed to dispose of their representation dated 20.10.1997 (Annexure.III) within a stipulated period. The respondents have in their counter to the OA stated that the matter of upgradation of pay scales of the applicants is under consideration of the Government. In our view, the ends of justice would be met if the respondents are directed to dispose of the aforesated representation of the applicants within a period of three months from the date of communication of this order. The respondents are so ordered to dispose of applicants' representation dated 20.10.97 by a detailed and speaking order. The applicants will have the liberty to approach the Tribunal again if they still remain aggrieved. No costs.

S. Raju
(Shankar Raju)
Member (J)

V.K. Majotra
(V.K. Majotra)
Member (A)